

ITEM NO.1702

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 1623/2023

SHAZDA KHATOON

Petitioner(s)

VERSUS

KHURSHID AHMAD & ANR.

Respondent(s)

IA No. 116596/2023 - EX-PARTE STAY

IA No. 116599/2023 - EXEMPTION FROM FILING O.T.

Date : 09-02-2024 The matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
[IN CHAMBER]

For Petitioner(s) Mr. Anilendra Pandey, AOR
Ms. Priya Kashyap, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel submits that he is not able to obtain fresh particulars of the respondent no.1 and seek liberty to serve the respondent through trial court.

The prayer is allowed.

The learned counsel for the petitioner to take appropriate steps for serving the respondent no.1 through trial court.

(JATINDER KAUR)
P.S. to REGISTRAR

(RENU BALA GAMBHIR)
COURT MASTER (NSH)